

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10852/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge (In-Charge),
Bajali, Pathsala

Dated Guwahati, the 06 November, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJ/BAJ/2024/1214/E, dated 21.10.2024

Madam,

With reference to the above, I am directed to inform you that Smti. Chayanika Hazarika, Civil Judge (Junior Division)-cum-JMFC, Bajali, Pathsala has been allowed to avail LTC for the block period of 2022-2024 for travelling to Chennai w.e.f. 11.11.2024 till 14.11.2024 along with her husband, Shri. Ujjal Kumar Saikia, her son, Shri Spondon Ujjal Saikia (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Smti Hazarika may be informed accordingly.

Yours faithfully,

sd/-


REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10853-10856 /2024/A. Dated 06th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Chayanika Hazarika, Civil Judge (Junior Division)-cum-JMFC, Bajali, Pathsala.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


6/11/2024
REGISTRAR (VIGILANCE)


6/11/24